

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad this the 23rd day of April 1997.

Original Application no. 267 of 1997.

Hon'ble Mr. T.L. Verma, Judicial Member Hon'ble Mr. S. Dayal, Administ rative Member.

Chief

- Union of India through/General Manager (T) East U.P. 1. Circle, Lucknow.
- 2. Divisional Engineer (T) Mirzapur.
- Sub Divisional Officer (T) Mirzapur.

... Applicants

C/A Sri Amit.Sthelekar.

Versus

- Indresh Kumar Tiwari, S/o Sri R.A. Tiwari, C/o 140/132 Jhonstonganj, Allahabad.
- Presiding Officer, Central Industrial Tribunal-cum-2. Labour Court, Kanpur.

Respondents

C/R ...

ORDER (Oral)

Hon ble Mr. T.L. Verma, Judicial Member-

This application under section 19 of the Administrative Tribunals Act, 1985 has been filed for quashing order dated 19.06.96 passed by Presiding Officer Central Government Industrial Tribunal cum Labour court Pandu Nagar, Kanpur in Industrial Disputes nos. 19, 12, 13, 14, 15, 16, 17, 18, 20, 21, 22, 23, 24,

all of 1992. The aforsaid case was filed challenging

the termination of respondent no. 1 and for payment of wages. The award was allowed by impugned order dated 19.06.1996.

- In view of the recent decision of the 2. Hon'ble Supreme Court in S.L.P. no. 20141 of 1993 wherein it has been held that the Central Administrative Tribunal has not jurisdiction to entertain application under section 19 of the Administrative Tribunals Act, 1985 against award/order of the Labour Court. In that view of the matter this application is not maintainable.
- 3. It will, however, be open to the applicants to seek their remedy in appropriate legal forum in accordance with law.

Member-A

/pc/